

Fourteenth Loksabha

Session : 7

Date : 15-05-2006

Participants : Soz Prof Saifuddin ,Bhuria Shri Kantilal,Sahu Shri Chandra Sekhar, Das Dr. Akhilesh,Handique Shri Bijoy Krishna,Dasmunsi Shri Priya Ranjan,Singh Dr. Akhilesh Prasad

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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Water and Power Consultancy Services (I) Limited and the Ministry of Water Resources for the year 2006-2007.

(Placed in Library. See No. LT 4177/2006)

- (2) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2006-2007.

(Placed in Library. See No. LT 4178/2006)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2004-2005.

- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 4179/2006)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 1st March, 2006 under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(Placed in Library. See No. LT 4180/2006)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): On behalf of Shri K. Chandrashekhar Rao, I beg to lay on the Table-

- (1) A copy of the Employees Provident Funds (Amendment) Scheme, 2005 (Hindi and English versions) published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 10th November, 2005, under section 6D of the Employees Provident Fund and Miscellaneous Provisions Act, 1952.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4181/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): I beg to lay on the Table -

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2004-2005, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4182/2006)

- (3) A copy of the Notification No. S.O. 520(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 2006 indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif season 2006 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(Placed in Library. See No. LT 4183/2006)

- (4) A copy of the National Institute of Pharmaceutical Education and Research (Degree of Masters' and Doctor of Philosophy) Ordinance, 2005 (Hindi and English versions) published in Notification No. G.S.R. 406 in Gazette of India dated the 26th November, 2005, under sub-section (2) of section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT 4184/2006)

- (6) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding (Hindi and English versions) between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(Placed in Library. See No. LT 4185/2006)

- (ii) Memorandum of Understanding (Hindi and English versions) between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(Placed in Library. See No. LT 4186/2006)

- (iii) Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2006-2007.

(Placed in Library. See No. LT 4187/2006)

- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2002-2003, 2003-2004 and 2004-2005 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library. See No. LT 4188/2006)

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2004-2005.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 4189/2006)

(b) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2004-2005.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library. See No. LT 4190/2006)

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया) : मैं, आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(1) उर्वरक (नियंत्रण) संशोधन आदेश, 2006 जो 24 मार्च, 2006 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 391(अ) में प्रकाशित हुआ था।

(2) का.आ. 420(अ) जो 28 मार्च, 2006 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसमें आवश्यक वस्तु अधिनियम, 1955 की धारा 12क के अंतर्गत उर्वरक (नियंत्रण) आदेश, 1985 को विशेष आदेश के रूप में घोषित किया गया है।

(Placed in Library. See No. LT 4191/2006)

(3) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण)--

(एक) गुजरात राज्य बीज निगम लिमिटेड, गांधीनगर के वर्ष 2004-2005 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) गुजरात राज्य बीज निगम लिमिटेड, गांधीनगर के वर्ष 2004-2005 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की

टिप्पणियां।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 4192/2006)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
- (i) G.S.R. 171 (E)/Ess. Com/Sugarcane published in Gazette of India dated the 22nd March, 2006 containing Order notifying the Statutory Minimum Price of sugarcane for the sugar season 2004-2005.
 - (ii) G.S.R. 172 (E)/Ess. Com/Sugarcane published in Gazette of India dated the 22nd March, 2006 containing Order notifying the Statutory Minimum Price of sugarcane for the sugar season 2005-2006.
 - (iii) G.S.R. 745 (E)/Ess. Com/Sugar published in Gazette of India dated the 26th December, 2005 containing Corrigendum to the Notification No. G.S.R. 666(E)/Ess. Com./Sugar dated 17th November, 2005, notifying the Zone-wise Levy Sugar Prices for the sugar season 2005-2006.
 - (iv) G.S.R. 692 (E)/Ess. Com./Sugarcane published in Gazette of India dated the 28th November, 2005 containing Order notifying the Statutory Minimum Price of sugarcane for the sugar season 2004-2005.

(Placed in Library. See No. LT 4193/2006)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2006-2007.

(Placed in Library. See No. LT 4184/2006)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 2006-2007.

(Placed in Library. See No. LT 4195/2006)

- (2) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2006-2007.

(Placed in Library. See No. LT 4196/2006)

- (3) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2006-2007.

(Placed in Library. See No. LT 4197/2006)

- (4) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 2006-2007.

(Placed in Library. See No. LT 4198/2006)

- (5) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2006-2007.

(Placed in Library. See No. LT 4199/2006)
